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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

T.P. No. 143/74(2)/NCLT/AHM/2016(New)  
C.A. No. 157/74(2)/CLB/MB/2016(Old)

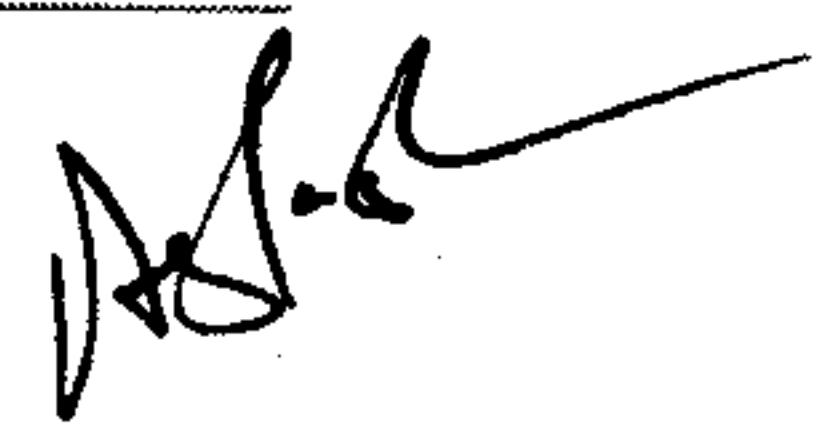
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017**

Name of the Company: Madhya Pradesh State Industrial Development Corp. Ltd.

Section of the Companies Act: Section 74(2) of the Companies Act, 2013;

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ASHUTOSH SHANDLIYA <del>ASHUTOSH SHANDLIYA</del>	Deposit Holder No.3 (SIEMENS LTD.)	REPRESENTATION	
2.	DIPEN SANKHESARA (KANDLA PORT TRUST No. 13)	ADVOCATE		
3.	CS DHANRAJ S. THAKUR PCS		PETITIONER (MPSIDC)	

**ORDER**

Learned PCS Mr. Dhanraj Singh Thakur present for Petitioner. Learned Advocate Mr. Ashutosh Shandliya present for depositor no. 3 (Seimens Ltd). Learned Advocate Mr. Dipen Sankhesara present for Depositor no. 13 (Kandla port Trust).

Depositors did not choose to file reply in spite of granting several opportunities.

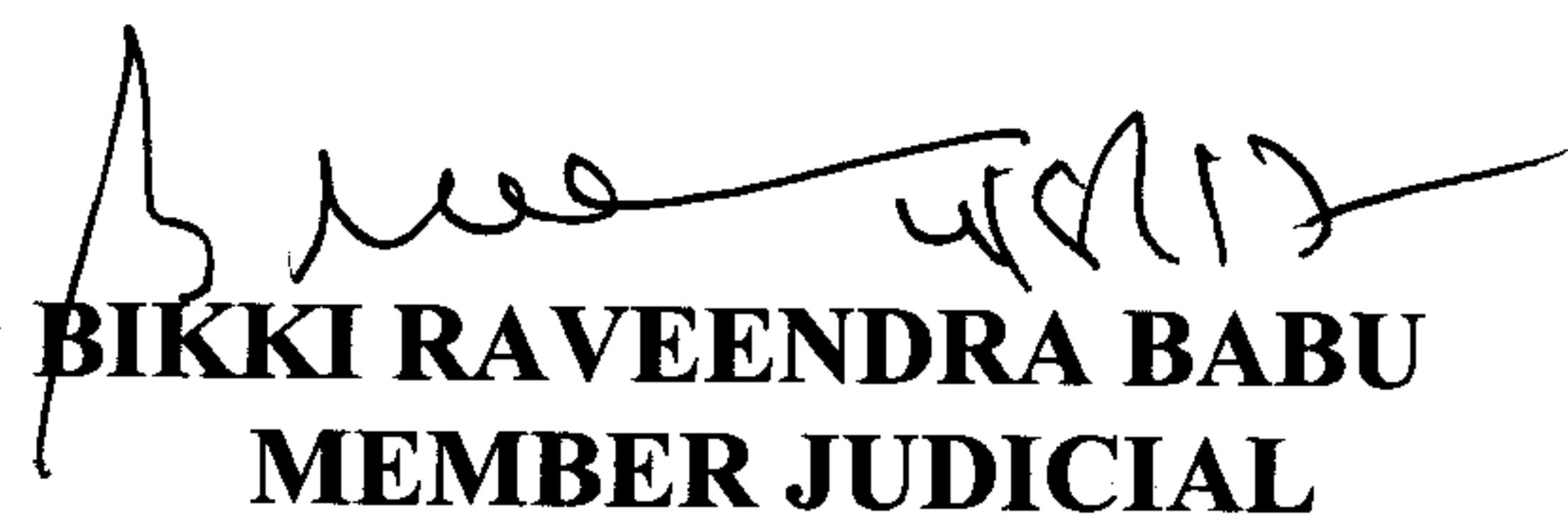
Hence, it is treated that they have no reply to file.

Petitioner PCS represented that petitioner is ready to repay the deposit holders provided if they furnish the following documents:

1. Original Bond Certificate
2. Undertaking not to initiate any further proceeding in respect of subject deposit.
3. Proper authorization for the person giving the undertaking.

Deposit holders are at liberty to take back their amounts if they are willing for the above said proposal given by the petitioner.

List the matter on 13.09.2017.



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 4th day of August, 2017.